

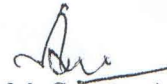
**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 15th June, 2016.

No. LR (A) 32/92/Pt III/354 – The Governor of Meghalaya is pleased to appoint Smti Yorika Shylla, Advocate, as Special Public Prosecutor for conducting the case relating to the session case No. 10 of 2016 in GR Case No. 177/2016 in matter of State of Meghalaya Versus Small Phawa.



(L.M. Sangma)

Special Secretary to the Government of Meghalaya,
Law Department.

Memo No. LJ (A) 32/92/Pt III/354-A,

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Dated Shillong, the 15th June, 2016.

Copy forwarded to: -

1. The Director General of Police, Meghalaya, Shillong.
2. The Deputy Inspector General CID, Shillong for information.
3. The Deputy Commissioner, East Khasi Hills District, Shillong.
4. The District & Sessions Judge, Jowai.
5. The Chief Judicial Magistrate, Jowai.
6. Smti Yorika Shylla, Advocate, Shillong.
7. Political/Home (Police) Department.
8. Law (B) Department.
9. The Data Entry Operator, Office of the Legal Remembrancer, Shillong for uploading the above notification in the website of Law Department.
10. Guard file.

By order etc.,



Special Secretary to the ~~Government of~~ Meghalaya,
Law Department.

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